

KARNATAKA LOKAYUKTA

No. UPLOK-1/DE-980/2017/ARE-15.

M.S. Building,
Dr. B.R.Ambedkar Road,
Bangalore-560 001,
Date:30-05-2022.**:: ENQUIRY REPORT ::**

Sub:- Departmental Inquiry against
1)Sri.H.Ravindranath, Assistant Engineer,
South Zone, Town Planning and
2)Sri.S.Manjunanth Reddy, Executive Engineer,
Chikpet Division, B.B.M.P., Bengaluru – reg.

Ref :- 1) Government Order No: ನಅಇ 311 ಎಂಎನ್ಯು
2017 ಬೆಂಗಳೂರು ದಿ.22.7.2017.

2) Nomination Order No:UPLOK-1/DE/
980/2017 dated 06.09.2017 of Hon'ble
Upalokayukta-1, Bengaluru.

The Departmental Enquiry is initiated against Delinquent Government Officials 1) Sri.H.Ravindranath, Assistant Engineer, South Zone, Town Planning and 2)Sri.S.Manjunanth Reddy, Executive Engineer, Chikapet Division, B.B.M.P., Bengaluru (*hereinafter referred to as D.G.Os 1 and 2 for short*).

2. In view of Government Order cited at reference No.1, the Hon'ble Upalokayukta-1 vide Order cited at reference No.2, has nominated Additional Registrar of

Enquiries-4 to frame Articles of Charge and to conduct enquiry against aforesaid D.G.Os. 1 and 2.

3. The complainant, Sri.Manjunath Reddy S/o Shekar has lodged a complaint before this Institution on 6.8.2016 against the D.G.Os. 1 and 2 stating that the Contractors and Promoters of Ananda Residential Apartments are putting up construction of 18 floors Apartment Complex on Mata Sharadadevi Road, 5th Main, Bull Temple Road, Kempegowda Nagar, Bengaluru against the sanctioned plan and without obtaining No Objection Certificates from statutory bodies and though the said facts were brought to the notice of the DGOs, they have failed to visit the spot and remove the unauthorized construction and take action against the concerned u/s 321(1) to (3) and Section 462 of Karnataka Municipal Corporations Act.

4. Hon'ble Upalokayukta on perusal of materials on record a Report dt:19.5.2017 u/s. 12(3) of Karnataka Lokayukta Act, 1984, was sent to Government to initiate disciplinary proceedings against the D.G.Os 1 and 2. The Competent Authority by Order dt:22.7.2017 entrusted the matter to Hon'ble Upalokayukta. In turn, Hon'ble Upalokayukta has nominated ARE-4 as Enquiry Officer.

5. In pursuance of the Nomination Order, Articles of Charge with Statement of Imputation of Misconduct, list of witnesses and documents were prepared and served upon the D.G.Os.1 and 2.

6. The Articles of Charge as framed by A.R.E-4 is as follows :

2. ನೀವು/1ನೇ ಆಪಾದಿತ ಸರ್ಕಾಲ ನೌಕರ/1)ಶ್ರೀ.ಹೆಚ್.ರವೀಂದ್ರನಾಥ, ಸಹಾಯಕ ಅಭಿಯಂತರರು, ದಕ್ಷಿಣ ವಲಯ, ನಗರ ಯೋಜನೆ ಹಾಗೂ ನೀವು/2ನೇ ಆಪಾದಿತ ಸರ್ಕಾಲ ನೌಕರರಾದ/ಶ್ರೀ ಎಸ್.ಮಂಜುನಾಥ ರೆಡ್ಡಿ, ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಚಿಕ್ಕಪೇಟೆ ವಿಭಾಗ, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ಆದ ನೀವುಗಳು,

“ಆನಂದ ರೆಸಿಡೆನ್ಷಿಯಲ್ ಅಪಾರ್ಟ್‌ಮೆಂಟ್ ಮಾತಾ ಶಾರದಾದೇವಿ ರಸ್ತೆ, 5ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಬುಲ್ ಟೆಂಪಲ್ ರಸ್ತೆ, ಕೆಂಪೇಗೌಡ ನಗರ, ಬೆಂಗಳೂರಿನಲ್ಲಿ 18ನೇ ಅಂತಸ್ತಿನ ಅತೀ ಎತ್ತರವಾದ ಕಟ್ಟಡ ನಿರ್ಮಿಸುವ ಬಗ್ಗೆ ದಿ.03/01/2015ರಂದು ನಿಮ್ಮ-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾಲ ನೌಕರರ ಕಛೇರಿಲಿಂದು ಮಂಜೂರಾತಿ ನಕ್ಷೆ ನೀಡಿರುವುದು ಕಂಡು ಬಂದಿತ್ತು, ಅದರಂತೆ ನದಲ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ದಿನಾಂಕ 09/03/2015 ರಂದು ಜಂಟಿ ನಿರ್ದೇಶಕರು, ನಗರ ಯೋಜನೆವಲಿಂದ ಪ್ರಾರಂಭಕ ಪ್ರಮಾಣ ಪತ್ರ ಪಡೆದು 2 ಟವರ್‌ಗಳನ್ನೊಳಗೊಂಡ ಕಟ್ಟಡ ಕಾಮಗಾಲ ನಿರ್ಮಾಣ ಹಂತದಲ್ಲಿದ್ದುದು ದಾಖಲೆಗಳಿಂದ ಕಂಡು ಬಂದಿದ್ದು, ನೀವು-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾಲ ನೌಕರರು ಮಂಜೂರಾತಿ ಪತ್ರ ನೀಡಿದ ಸಂದರ್ಭದಲ್ಲ ಆ ಕಛೇರಿಯಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದು, ಪೂರಕವಾಗಿ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ಸದಲ ಕಟ್ಟಡಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಸಂಪರ್ಕ ಕಲ್ಪಿಸುವ ರಸ್ತೆ ವಿಸ್ತೀರ್ಣ ಎಷ್ಟು ಅಡಿ ಇದೆ?

ಎಂಬ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ ಮತ್ತು ಮಂಜೂರಾತಿ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಲಾಗುತ್ತಿದೆಯೇ? ಎಂಬ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ಅದೇ ಲೀತಿ, ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಂಜೂರಾದ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ನಡು ಜಾಗಗಳನ್ನು ಜಟ್ಟು ನಿರ್ಮಾಣವಾಗುತ್ತಿರುವ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ನದಲ ಕಟ್ಟಡಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ಅಗ್ನಿಶಾಮಕ ತಾಣಿ, ಮಾಲಿನ್ಯ ಇಲಾಖೆ, ಕೊಳಚೆ ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿಯಿಂದ ಎನ್‌ಒಸಿ ಪಡೆದಿರುವ ಬಗ್ಗೆ ಮತ್ತು ಏರ್‌ಪೋರ್ಟ್ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮತಿ ಪಡೆದು ಕಾಮಗಾಲ ಪ್ರಾರಂಭಿಸಿರುವ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ ಮತ್ತು ನೆಲ ಅಂತಸ್ತು ಮತ್ತು ಇತರೆ ಅಂತಸ್ತುಗಳ ವಿಸ್ತೀರ್ಣದ ಬಗ್ಗೆ ಸ್ಪಷ್ಟ ಮಾಹಿತಿ ನೀಡಿಲ್ಲ. ದೂರುದಾರರ ದೂರಿಗೆ ನೀವು-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾಲ ನೌಕರರು ಕಟ್ಟಡದ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ, ನಕ್ಷೆಗೆ ವಿರುದ್ಧವಾಗಿ ನಿರ್ಮಿಸುತ್ತಿರುವ ಕಟ್ಟಡದ ಅನಧಿಕೃತ ಭಾಗಗಳನ್ನು ತೆರವುಗೊಳಿಸುವ ಬಗ್ಗೆ ಕೆಎಂಸಿ ಕಾಂಠದೆ ಕಲಂ 321(1)(2) ಮತ್ತು (3) ಹಾಗೂ ಕಲಂ 462ರಡಿ ಕ್ರಮ ಜರುಗಿಸಿ, ಅನಧಿಕೃತ ಭಾಗಗಳನ್ನು ತೆರವುಗೊಳಿಸುವ ಬಗ್ಗೆ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿಲ್ಲ. ದೂರುದಾರರ ದೂರಿಗೆ ನೀವು-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾಲ ನೌಕರರು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ, ಅನಧಿಕೃತ ಭಾಗಗಳನ್ನು ತೆರವುಗೊಳಿಸುವ ಬಗ್ಗೆ ಯಾವುದೇ ಕ್ರಮಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ”.

ನೀವು-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾಲ ನೌಕರರು ಸರ್ಕಾಲ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ಲೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಕರ್ನಾಟಕ ಸರ್ಕಾಲ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966 (3)(i) ರಡಂದ () ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಀ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಀ ದೋಷಾರೋಪಣೆ.

7. The Statement of Imputations of Misconduct as framed by ARE-4 is as follows :

3. ಶ್ರೀ.ಮಂಜುನಾಥ ರೆಡ್ಡಿ ಚನ್ ಶೇಖರ್, ನಂ.22, 11ನೇ ಕ್ರಾಸ್, ವಿಲ್ಲನ್ ಗಾರ್ಡನ್, ಹೋಸೂರು ರಸ್ತೆ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಸಂಬೋಧಿಸಲಾಗುವುದು) ರವರು ದೂರನ್ನು ಈ ಸಂಸ್ಥೆಗೆ ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ 1984ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ಗೆತೆದುಕೊಳ್ಳಲಾಗಿದೆ.

4. ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:-

ದೂರುದಾರರು ಅವರ ದೂರಿನಲ್ಲಿ ಬೆಂಗಳೂರು ನಗರ ಕೆಂಪೇಗೌಡ ನಗರದ ಬುಲ್ ಟೆಂಪಲ್ ರಸ್ತೆಗೆ ಹೊಂದಿಕೊಂಡಂತಿರುವ ಮಾತಾ ಶಾರದಾದೇವಿ ರಸ್ತೆಯಲ್ಲಿ 18ನೇ ಅಂತಸ್ತಿನ ಅತೀ ಎತ್ತರವಾ ಆನಂದ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ನ್ನು ನಿರ್ಮಿಸುತ್ತಿದ್ದು, ಈ ಬಗ್ಗೆ ನೀವು-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾಲ ನೌಕರರು ಅನುಮೋದಿತ ನಕ್ಷೆಯನ್ನು ಮಂಜೂರು ಮಾಡಿದ್ದು, ಆದರೆ, ಸದಲ ನಿವೇಶನಕ್ಕೆ ಹೊಂದಿಕೊಂಡಂತಿರುವ ಸಂಪರ್ಕ ರಸ್ತೆಯ ವಿಸ್ತೀರ್ಣ 35 ಅಡಿಗಳಿಗಿಂತ ಕಡಿಮೆಯಿದೆ. ನೀವು-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾಲ ನೌಕರರು ಅನುಮೋದಿತ ನಕ್ಷೆ ಮಂಜೂರು ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ನಿಯಮಾವಳಿಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದ್ದು, ಅಲ್ಲದೆ, ಅಲ್ಲಿ ಶಾಮಕದವಲಿಂದ, ಮಾಅನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯವಲಿಂದ, ಕೊಳಚೆ ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ ರವಲಿಂದ ಏರ್‌ಪೋರ್ಟ್ ಪ್ರಾಧಿಕಾಲದವಲಿಂದ ಎನ್‌ಓಸಿ ಪಡೆದಿಲ್ಲ. ಅಲ್ಲದೇ, ಸದಲ ಕಟ್ಟಡಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ಸಲಯಾದ ಲೀತಿ ಸ್ಥಳಾವಕಾಶ ಬಣ್ಣಲ ಮತ್ತು ಸಲಯಾದ ಲೀತಿ ಗಾಳಿ, ಬೆಳಕಿನ ವ್ಯವಸ್ಥೆ ಇಲ್ಲ ಹಾಗೂ ಸದಲ ಕಟ್ಟಡದ ಕೆಲ ಹಾಗೂ ನಂತರದ ಅಂತಸ್ತುಗಳನ್ನು ಸಲಯಾದ ಲೀತಿ ನಿರ್ಮಿಸಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದರು.

5. ಸದಲ ದೂರಿನ ಆಧಾರದ ಮೇಲೆ ನಿಮ್ಮಿಂದ-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾಲ ನೌಕರರನ್ನು ಅಕ್ಷೇಪಣಿಯನ್ನು ಕೇಳಲೂಲ, ನೀವು-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾಲ ನೌಕರರು ತಮ್ಮ ಅಕ್ಷೇಪಣಿಯಲ್ಲಿ: ಸದಲ ಕಟ್ಟಡಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಪಲಿಷ್ಯತ ನಕ್ಷೆ ಮಂಜೂರಾತಿಗೆ ಕಟ್ಟಡದ ಮಾಅಲಕರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ನಿವೇಶನವನ್ನು ಜಂಞ ನಿರ್ದೇಶಕರು, ಉಪ ನಿರ್ದೇಶಕರು, ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಸಹಾಯಕ

ಅಭಿಯಂತರರು, ನಗರ ಯೋಜನೆ (ದಕ್ಷಿಣ) ವಿಭಾಗದವರು ಸ್ಥಳ ಪಲಶೀಲನೆ ನಡೆಸಿ ಮಹಾಯೋಜನೆಯ ಪಲಶ್ಯತ ಮಾಸ್ಟರ್ ಪ್ಲಾನ್ 2015 ಮತ್ತು ಕಟ್ಟಡ ಉಪವಿಧಿಗಳು 2003ರ ವಲಯ ನಿಯಮಾವಳಿ ಪ್ರಕಾರ ಆಯುಕ್ತರ ಅನುಮೋದನೆ ಮೇರೆಗೆ ಜಂಟಿ ನಿರ್ದೇಶಕರು, ನಗರ ಯೋಜನೆ ರವರು ದಿನಾಂಕ 3/1/2015 ರಂದು ನಕ್ಷೆ ಮಂಜೂರಾತಿ ಹಾಗೂ ಪರವಾನಿಗೆ ಬಿಡುಗಡೆಗೊಳಿಸಿದ್ದು, ಹಾಗೂ ದಿನಾಂಕ: 9/3/2015 ರಂದು ಪ್ರಾರಂಭಕ ಪ್ರಮಾಣ ಪತ್ರ ನೀಡಲಾಗಿದ್ದು, ಆ ಸಂದರ್ಭದಲ್ಲಿ ತಾನು ಆ ಸ್ಥಳದಲ್ಲಿ ಕೆಲಸ ಕಾರ್ಯ ನಿರ್ವಹಿಸಿಲ್ಲವೆಂದು ಹೇಳಿರುತ್ತೀರಿ.

6. ನೀವು-2ನೇ ಅಪಾವಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಅಕ್ಷೇಪಣೆಯಿಲ್ಲ: ಸದಲ ಸ್ಥಳವು ಎನ್‌ಆರ್ ವೃತ್ತ ಬಿಬಿಎಂಪಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುತ್ತದೆ. ಸದಲ ನಿರ್ಮಾಣ ಹಂತದಲ್ಲಿರುವ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ದಿನಾಂಕ:3/1/2015ರಂದು ಜಂಟಿ ನಿರ್ದೇಶಕರು, ನಗರ ಯೋಜನೆ ಬಿಬಿಎಂಪಿ ವತಿಯಿಂದ ನಕ್ಷೆ ಮಂಜೂರಾತಿ ಪಡೆದು ಕಟ್ಟಡ ಕಾಮಗಾರಿಯನ್ನು ಪ್ರಾರಂಭಿಸಿ, ಪ್ರಾರಂಭಕ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಪಡೆದು 2 ಏಕರೇಖೆಗೊಳಿಸಿ ಕಟ್ಟಡ ಕಾಮಗಾರಿ ನಿರ್ಮಾಣ ಹಂತದಲ್ಲಿದೆ. ಅವುಗಳಲ್ಲಿ 13ನೇ ಅಂತಸ್ತಿನ ಕಟ್ಟಡ ಕಾಮಗಾರಿಯು ಪ್ರಗತಿಯಲ್ಲಿದ್ದು, ಸದಲ ಕಟ್ಟಡದ ನಿರ್ಮಾಣವು ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಹಾಗೂ ಸಹಾಯಕ ಅಭಿಯಂತರರು, ಸುಂಕೇನಹಳ್ಳಿರವರೊಂದಿಗೆ ತಪಾಸಣೆ ಮಾಡಲಾಗಿ, ಸದಲ ಕಟ್ಟಡ ನಿರ್ಮಾಣದ ಮಂಜೂರಾದ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ನಡು ಜಾಗಗಳನ್ನು ಬಿಟ್ಟು ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ಈ ಬಗ್ಗೆ ಸದಲಿಯವರು ಸಹ ವರದಿ ನೀಡಿದ್ದು, ಮಾನ್ಯ ಆಯುಕ್ತರ ಆದೇಶದಂತೆ ಕಟ್ಟಡದ ತಳಪಾಯ ಹಂತದಿಂದಲೂ ಕಟ್ಟಡ ನಿರ್ಮಾಣದ ಬಗ್ಗೆ ಕೆಎಂಸಿ ಕಾಯಿದೆ ಅನ್ವಯ ಕ್ರಮವಹಿಸಿ ವರದಿ ಸಲ್ಲಿಸಲಾಗಿದ್ದು, ನೀವು ಈ ಕಛೇರಿಯಿಂದ ಕೆಲಸ ನಿರ್ವಹಿಸುವ ಮೊದಲೇ ಸದಲ ಕಾಮಗಾರಿಯು ಪ್ರಾರಂಭವಾಗಿದ್ದು, ಮಂಜೂರಾದ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಲಾಗಿದೆಯೆಂದು ಹೇಳಿರುತ್ತೀರಿ.

7. ನಿಮ್ಮ ಅಕ್ಷೇಪಣೆಗಳಿಗೆ ದೂರುದಾರರಿಂದ ಪ್ರತ್ಯುತ್ತರ ಕೇಳಲಾಗಿ, ದೂರುದಾರರು ಅಕ್ಷೇಪಣೆಯ ಅಂಶಗಳನ್ನು ಅಲ್ಲಗಳೆದು ಪ್ರತ್ಯುತ್ತರವನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆ.

8. ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ :

“ಆನಂದ ರೆಸಿಡೆನ್ಸಿಯಲ್ ಅಪಾರ್ಟ್‌ಮೆಂಟ್ ಮಾತಾ ಶಾರದಾದೇವಿ ರಸ್ತೆ, 5ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಬುಲ್ ಟೆಂಪಲ್ ರಸ್ತೆ, ಕೆಂಪೇಗೌಡ ನಗರ, ಬೆಂಗಳೂರಿನಲ್ಲಿ 18ನೇ ಅಂತಸ್ತಿನ ಅತೀ ಎತ್ತರವಾದ ಕಟ್ಟಡ ನಿರ್ಮಿಸುವ ಬಗ್ಗೆ ದಿನಾಂಕ: 3/1/2015 ರಂದು ನಿಮ್ಮ-1ನೇ ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಕಚೇರಿಯಿಂದ ಮಂಜೂರಾತಿ ನಕ್ಷೆ ನೀಡಿರುವುದು ಕಂಡು ಬಂದಿದ್ದು, ಅದರಂತೆ ಸದರಿ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ದಿನಾಂಕ:9.3.2015 ರಂದು ಜಂಟಿ ನಿರ್ದೇಶಕರು, ನಗರ ಯೋಜನೆ ರವರಿಂದ ಪ್ರಾರಂಭಿಕ ಪ್ರಮಾಣ ಪತ್ರ ಪಡೆದು 2 ಟವರ್‌ಗಳನ್ನೊಳಗೊಂಡ ಕಟ್ಟಡ ಕಾಮಗಾರಿ ನಿರ್ಮಾಣ ಹಂತದಲ್ಲಿರುವುದು ದಾಖಲೆಗಳಿಂದ ಕಂಡು ಬಂದಿದ್ದು, ನೀವು-1ನೇ ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಮಂಜೂರಾತಿ ಪತ್ರ ನೀಡಿದ ಸಂದರ್ಭದಲ್ಲಿ ಆ ಕಚೇರಿಯಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದು, ಪೂರಕವಾಗಿ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ಸದರಿ ಕಟ್ಟಡಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಸಂಪರ್ಕ ಕಲ್ಪಿಸುವ ರಸ್ತೆ ವಿಸ್ತೀರ್ಣ ಎಷ್ಟು ಅಡಿ ಇದೆ? ಎಂಬ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ ಮತ್ತು ಮಂಜೂರಾತಿ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಲಾಗುತ್ತಿದೆಯೆ? ಎಂಬ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ಅದೇ ಲೀತಿ, ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಂಜೂರಾದ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ನಡು ಜಾಗಗಳನ್ನು ಚಿಟ್ಟು ನಿರ್ಮಾಣವಾಗಿರುತ್ತಿರುವ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ಸದರಿ ಕಟ್ಟಡಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ಅಗ್ನಿಶಾಮಕ ಠಾಣೆ, ಮಾಅನ್ಯ ಇಲಾಖೆ, ಕೊಳಚೆ ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿಯಿಂದ ಎನ್‌ಓಸಿ ಪಡೆದಿರುವ ಬಗ್ಗೆ ಮತ್ತು ಏರ್‌ಪೋರ್ಟ್ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮತಿ ಪಡೆದು ಕಾಮಗಾರಿ ಪ್ರಾರಂಭಿಸಿರುವ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ ಮತ್ತು ನೆಲ ಅಂತಸ್ತು ಮತ್ತು

ಇತರೆ ಅಂತಸ್ತುಗಳ ಏರ್ಪಾಡು ಬಗ್ಗೆ ಸ್ಪಷ್ಟ ಮಾಹಿತಿ ನೀಡಿಲ್ಲ. ದೂರುದಾರರ ದೂರಿಗೆ ನೀವು-1 ಮತ್ತು 2ನೇ ಅಪಾದಿತ ಸರ್ಕಾರ ನೌಕರರು ಕಟ್ಟಡದ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ, ನಕ್ಷೆಗೆ ವಿರುದ್ಧವಾಗಿ ನಿರ್ಮಿಸುತ್ತಿರುವ ಕಟ್ಟಡದ ಅನಧಿಕೃತ ಭಾಗಗಳನ್ನು ತೆರವುಗೊಳಿಸುವ ಬಗ್ಗೆ ಕೆಎಂಸಿ ಕಾಯಿದೆ ಕಲಂ 321(1)(2) ಮತ್ತು (3) ಹಾಗೂ ಕಲಂ 462ರಡಿ ಕ್ರಮ ಜರುಗಿಸಿ, ಅನಧಿಕೃತ ಭಾಗಗಳನ್ನು ತೆರವುಗೊಳಿಸುವ ಬಗ್ಗೆ ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸಿ, ಅನಧಿಕೃತ ಭಾಗಗಳನ್ನು ತೆರವುಗೊಳಿಸುವ ಬಗ್ಗೆ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿಲ್ಲ. ದೂರುದಾರರ ದೂರಿಗೆ ನೀವು-1 ಮತ್ತು 2ನೇ ಅಪಾದಿತ ಸರ್ಕಾರ ನೌಕರರು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ, ಅನಧಿಕೃತ ಭಾಗಗಳನ್ನು ತೆರವುಗೊಳಿಸುವ ಬಗ್ಗೆ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗುತ್ತೀರಿ”.

9. ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು, ದಾಖಲಾತಿಗಳು, ಅಪಾದಿತ ಸರ್ಕಾರ ನೌಕರರ ಉತ್ತರವನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ ನಿಮ್ಮಗಳ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ ಸಮಂಜಸ/ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

10. ಈ ಮೇಲ್ಕಂಡ ಅಂಶಗಳನ್ನು ಗಣನೆಗೆ ತೆಗೆದುಕೊಂಡಾಗ, ನೀವು-1 ಮತ್ತು 2ನೇ ಅಪಾದಿತ ಸರ್ಕಾರ ನೌಕರರು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರ ನೌಕರರಾಗಿ ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನಿಜವಾಗಿ ಇಲ್ಲದೇ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ತರವಲ್ಲದ ಲೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುತ್ತೀರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುತ್ತದೆ.

11. ಈ ಮೇಲ್ಕಂಡ ಕಾರಣಗಳಿಂದಾಗಿ, ಅಪಾದಿತ ಸರ್ಕಾರ ನೌಕರರಾದ ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿದ್ದು, ನೀವು-1 ಮತ್ತು 2ನೇ ಅಪಾದಿತ ಸರ್ಕಾರ ನೌಕರರು, ಸರ್ಕಾರ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯನ್ನು ತೋರಿಸದೇ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಾಗಿ ತರವಲ್ಲದ ಲೀತಿಯಲ್ಲಿ

ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ. ಆದುದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಸಾಕ್ಷ್ಯದ ಆಧಾರಗಳಿಂದ ನೀವು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966(3)(1)(i) ಲಿಂದ (iii)ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ ದುರ್ವರ್ತನೆ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಭಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಉಲ್ಲೇಖ ಒಂದರಿಂದ ಈ ಸಂಸ್ಥೆಯಿಂದ ವಿಚಾರಣೆ ಮಾಡಲು ಕೋರಲಾಗಿರುವ ಕಾರಣ ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

8. The Articles of Charge were duly served and D.G.Os 1 and 2 had appeared before ARE-4 on 30.11.2017. They are represented by their counsel. When their First Oral Statements were recorded, the D.G.Os 1 and 2 have pleaded not guilty.

9. The D.G.Os. 1 and 2 have not contested the enquiry proceedings by filing their Written Statements

10. In order to prove the charge framed against D.G.Os 1 and 2, the Disciplinary Authority has examined the Complainant as PW.1 and Six documents came to be marked as Ex.P.1 to P6. **He was not cross-examined by the DGOs 1 and 2 and therefore cross-examination of PW.1 is taken as nil.**

11. After closing the evidence of Disciplinary Authority, the matter was posted for recording Second Oral Statements of D.G.Os 1 and 2, only D.G.O. 2/Sri Manjunath Reddy appeared on 6.4.2021 and had expressed his intention to adduce defense evidence by examining him. D.G.O. No.1/Sri. H.Ravindranath did not appear before this Authority and therefore, his Second Oral Statement was taken as nil (dispensed).

12. Though D.G.O. 2 expressed his intention to adduce defense evidence, he did not appear before this Authority in spite of issuing notices. Therefore, defense evidence was taken as nil.

13. Heard the arguments and perused the material on record.

14. Under the above facts and circumstances, the points that arise for consideration are as follows:

(i) Whether the Disciplinary Authority proves that though the Contractors and Promoters of Ananda Residential Apartments were putting up construction of 18 floors Apartment Complex on Mata Sharadadevi Road, 5th Main, Bull Temple Road, Kempegowda Nagar, Bengaluru against the sanctioned plan and without obtaining No Objection Certificates from statutory bodies, the DGOs 1 and 2 have

failed to visit the spot and remove the unauthorized construction and take action against the concerned u/s 321(1) to (3) and Section 462 of Karnataka Municipal Corporations Act and have thereby committed misconduct, dereliction of duty, acted in a manner unbecoming of Government Servants and not maintained absolute integrity, violating R.3(1)(i) to (iii) of K.C.S. (Conduct) Rules, 1966?

(2) What Finding?

15. The answers to the above points are :

i) In the Negative.

ii) As per the finding,

for the following;

REASONS

16. **Point No.1:-** As per the allegations made in the complaint, it is alleged that the DGOs 1 and 2 have failed to visit Ananda Residential Apartments where its Promoters were putting up construction of Apartment Complex on Mata Sharadadevi Road, 5th Main, Bull Temple Road, Kempegowda Nagar, Bengaluru and remove the unauthorized construction and take action against the concerned u/s 321(1) to (3) and Section 462 of Karnataka Municipal Corporations Act and have thereby committed dereliction of duty. It is pertinent to note that there was no investigation done during the complaint stage by Experts

in Technical Wing of Karnataka Lokayukta and recommendation u/s 12(3) of Karnataka Lokayukta Act, 1984 was made to the Competent Authority only on the basis of the allegations made in the complaint and the Final Scrutiny Notes put up by the Scrutiny Officer.

17. In order to substantiate the allegations made by the Complainant Sri.Manjunath Reddy, the Disciplinary Authority had examined him as PW.1 got marked 6 documents as Ex.P1 to P6. D.G.Os 1 and 2 have not filed their Written Statements and not contested the proceedings by cross-examining PW.1 or by adducing evidence on their side. Except for the oral chief examination of PW.1 and 6 documents which he has produced, there is no corroborative material relied by the Disciplinary Authority to prove the allegations against the D.G.Os 1 and 2.

18. As observed above, both the DGOs 1 and 2 have not effectively participated in this enquiry proceeding and also did not appear to record their Second Oral Statements. The counsel representing DGOs 1 and 2 also failed to represent them on hearing dates and had not cross-examined the Complainant/PW.1. In the given circumstances, taking note of the averments made in the complaint and the chief examination of PW.1, I am of the

opinion that the explanation given by DGOs 1 and 2 in their comments submitted during the complaint stage as mentioned in paragraphs 5 and 6 in the Statement of Imputation of Misconduct (*Supra*), would be relevant.

19. D.G.O. 1/ H.Ravindranath has stated that the Joint Director, Town Planning had approved the sketch of the apartment complex and issue of license on 3.1.2015 and on 9.3.2015, Commencement Certificate was issued and during **that time he was not working** as Assistant Engineer, South Division (B.B.M.P.), Town Planning. Likewise the D.G.O. 2 /Sri.S.Manjunath Reddy in his comments has stated that the construction of Ananda Residential Apartment Complex consisting of two towers of 18 floors each and he had inspected the construction work along with Assistant Engineer and Assistant Executive Engineer, Sunkenahalli and found that the construction was in accordance with the approved sketch and license. He has made it clear that on the date of inspection tower No.1 comprising 18 floors was completed and in tower No.2 construction upto 13 floors was completed and remaining construction was in progress. D.G.O. 2 has further stated that as per the Order of Commissioner, B.B.M.P. he has submitted reports as required under KMC Act from the stage of laying foundation. According to his version, **the construction of Apartment Complex had**

commenced much before he assumed the Office of Executive Engineer, Engineering Division, N.R.Circle Division, B.B.M.P. Bengaluru.

20. As per the above statements/comments furnished by the DGOs 1 and 2 during the complaint stage, even if taken into consideration in the enquiry proceedings in the absence of their Written Statements/objections, DGOs 1 and 2 were not holding their respective Offices when the plan was approved; license issued or when the Commencement Certificate was issued to the Promoters of Ananda Residential Apartment Complex. D.G.O. 2/Executive Engineer claims that he had submitted necessary reports under Karnataka Municipality Act to the Commissioner of B.B.M.P after visiting the construction site. ***This Officer was also not working in the N.R.Circle Division when the construction work of the Apartment Complex had commenced.***

21. The above statements are made by DGOs 1 and 2 in their respective comments filed during the complaint stage but they have not filed Written Statements and have failed to effectively participate during the enquiry. The evidence given by the Complainant/PW.1 is not challenged by DGOs 1 and 2 by cross examining them. Hon'ble Supreme Court in the case of ***Anita Sharma Vs New***

India Assurance Company Ltd., (2021) 1 SCC 171 has observed that failure to cross examine the witness by the Respondents to confront him with their version despite adequate opportunity, must lead to an inference of tacit admission on their part. In the given circumstances, it is necessary to ascertain whether the chief examination of the Complainant is sufficient to come to a conclusion that Disciplinary Authority has proved the charges against the DGOs 1 and 2.

22. PW.1 /Manjunath Reddy has stated on oath that the connectivity road to the Apartment Complex is only 35 ft., wide but he has not given evidence about the width of road required for the connectivity. Ex.P6 is the copy of sketch of the Ananda Apartment Complex. The main road passing opposite the entrance of the Apartment Complex is mentioned as Sri.Matha Sharadadevi road which is 12.20 mtrs wide. This is a public road and the Promoters of Ananda Residential Apartment have no right over it. As per the Revised Master Plan 2015, produced by PW.1 which is annexed to Ex.P6 sketch shows that if the plot size is above 4000 Sq. Mtrs upto 20,000 Sq. Mtrs, then the road width should be above 30 mtrs. Such road width would be provided within the Apartment Complex. There is no evidence or material produced by the Complainant that the road width within the Apartment

Complex is less than the prescribed width. As such the evidence given by PW.1 that approach road to the Apartment Complex is only 35 ft., has nothing to do with the requirements as mentioned in the Revised Master Plan 2015. In other words the said Plan does not prescribe any approach road of particular width but only speaks about Floor Area Ratio and Ground Coverage in Residential Area.

23. PW.1 has further stated setbacks are not provided as per the Approved Plan. Table 9 in Revised Master Plan 2015 states that if the building is above 50 mtrs in height, the front, rear and side setbacks should be minimum 16 mtrs. Ex.P6 sketch clearly reflects that provision of 16 mtrs setback road is provided on all sides of Apartment Towers. Therefore, the evidence given by the Complainant that requisite setbacks are not provided, holds no water.

24. He has further given evidence that the Promoters have not obtained No Objection Certificates from Statutory Bodies such as Fire Department, Pollution Control Board, Slum Clearance Board, Air Port Authority etc. However, there is no material to substantiate the above allegation. It is pertinent to note that the Complainant admits that Ananda Residential Apartment Complex is an approved project and the Promoters are permitted to construct two towers of 18 floors each. In the

complaint marked as Ex.P3, except stating that there are major violations in putting up high rise buildings of two blocks, there is no corroborative material placed before this Authority.

25. Coming to the documentary evidence produced by PW.1, Ex.P4 (pages 7 to 9) consists of photographs (photo copies) of the Apartment Complex. Ex.P5 is the rejoinder which is nothing but replica of Ex.P3 complaint. Ex.P6 is the copy of the Approved Sketch and Revised Master Plan 2015. The contents of these documents do not reflect that there are any deviations or variations in putting up the Apartment Complex against the approved plan or license. Therefore, in the above circumstances, even though the DGOs 1 and 2 have not effectively participated in the enquiry proceedings and have not cross examined PW.1, this Authority cannot come to the conclusion that Disciplinary Authority has proved its case only on the basis of chief examination of the Complainant/PW.1.

26. The Disciplinary Authority relies only upon the evidence of PW.1. There is nothing to infer or presume that the Promoters of Ananda Residential Apartments have put up construction of 18 floors Apartment Complex on Mata Sharadadevi Road, 5th Main, Bull Temple Road, Kempegowda Nagar, Bengaluru against the sanctioned plan

and without obtaining No Objection Certificates from statutory bodies and that the DGOs 1 and 2 have failed to visit the spot and remove the unauthorized construction and take action against the concerned u/s 321(1) to (3) and Section 462 of Karnataka Municipal Corporations Act and have thereby committed misconduct or dereliction of duty as alleged in the Articles of Charge. Under these circumstances, this A.R.E. finds that Disciplinary Authority has not proved the charges against the D.G.Os 1 and 2 beyond probability. Therefore, this point is answered in the **Negative.**

27. **Point No.2** : In view of the above discussion, reasons stated and finding given to Point No.1 this A.R.E. proceeds to record the following :

FINDING

The Disciplinary Authority has **not** proved the charges against the D.G.Os 1 and 2.

Submitted to Hon'ble Upalokayukta for kind approval and further action in the matter.



(C.CHANDRA SEKHAR)

Additional Registrar of Enquiries-15,
Karnataka Lokayukta,
Bengaluru.

:: ANNEXURES ::

1. LIST OF WITNESSES EXAMINED ON BEHALF OF D.A:

PW1	Manjunath Reddy dt:20.7.2019
-----	------------------------------

2. LIST OF WITNESSES EXAMINED ON BEHALF OF DGO:

DW1	NIL
-----	-----

3. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:

Ex.P1&2 Ex.P1(a)& 2(a)	Complaint Form I and II given to Lokayukta Signatures of PW.1
Ex.P3 Ex.P3(a)	Copy of complaint dt:6.8.2016 Signature of PW.1
Ex.P4	Copy of documents attached to the complaint
Ex.P5 Ex.P5(a)	Copy of Rejoinder dt:25.2.2017 Signature
Ex.P6	Copy of documents attached to the rejoinder

4. LIST OF DOCUMENTS MARKED ON BEHALF OF DGO:

Ex.D1	NIL
-------	-----



(C.CHANDRA SEKHAR)

Additional Registrar of Enquiries-15,
Karnataka Lokayukta,
Bengaluru.



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE.980/2017/ARE-15

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 01.06.2022.

RECOMMENDATION

Sub:- Departmental inquiry against (1) Sri B.Ravindranatha, Assistant Engineer, South Zone, Town Planning and (2) Sri S.Manjunatha Reddy, Executive Engineer, Chickpet Division, Bruhath Bengaluru Mahanagara Palike, Bengaluru- reg.

Ref:- Government Order No.UDD 311 MNU 2017 dt.22.07.2017.

2) Nomination order No. UPLOK-1/DE.980/2017 dated 06.09.2017 of Hon'ble Upalokayukta, State of Karnataka.

3) Inquiry report dated 30.05.2022 of Additional Registrar of Enquiries-15, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 22.07.2017 initiated the disciplinary proceedings against (1) Sri B.Ravindranatha, Assistant Engineer, South Zone, Town Planning and (2) Sri S.Manjunatha Reddy, Executive Engineer, Chickpet Division, Bruhath Bengaluru Mahanagara Palike, Bengaluru, [hereinafter referred to as Delinquent Government Officers, for short as

'DGOs 1 and 2' respectively ] and entrusted the Departmental Inquiry to this Institution.

2. — This Institution by Nomination Order No. UPLOK-1/DE.980/2017 dated 06.09.2017 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them. Subsequently, the matter was transferred to Additional Registrar of Enquiries-15 to continue the said inquiry.

3. The DGOs were tried for the charge that, during their tenure, they failed to take action against construction of a building in violation of sanctioned plan and thereby committing misconduct.

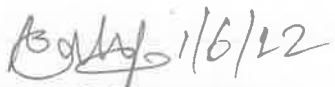
4. The Inquiry Officer (Additional Registrar of Enquiries-15) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '*not proved*' the

above charge against the DGO 1 Sri B.Ravindranatha, Assistant Engineer, South Zone, Town Planning and DGO 2 Sri S.Manjunatha Reddy, Executive Engineer, Chickpet Division, Bruhath Bengaluru Mahanagara Palike, Bengaluru.

5. On re-consideration of report of inquiry and on perusal of the entire records, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and exonerate DGO 1 Sri B.Ravindranatha, Assistant Engineer, South Zone, Town Planning and DGO 2 Sri S.Manjunatha Reddy, Executive Engineer, Chickpet Division, Bruhath Bengaluru Mahanagara Palike, Bengaluru, of the charges leveled against them.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta-1,  
State of Karnataka.

